

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 23 of 2021**

**In the matter of:**

**Vijay Parikh**

**....Appellant**

**Vs.**

**Tarun Chandrakant Parikh and Ors.**

**....Respondents**

**Present**

**For Appellant: Ms. Shilpi Chowdhary, Advocate.**

**For Respondents: Mr. Pradhuman Gohil, Ms. Ranu Purohit, Ms. Tanya Srivastava & Ms. Jasleen Bindra, For R1 & 2.**

**ORDER**  
**(Virtual Mode)**

**24.02.2021:** Heard Learned Counsels for the Appellant. She submits that by the Impugned Interim Order the Learned NCLT has directed the Director to operate Bank Accounts who has already resigned from the Company.

Let Notice be issued to the Respondents for the Appeal and the for the Interim Relief through speed post. Requisite along with process fee, if not filed, be filed within three days from today. If the Appellant provides the e-mail ID of Respondent, let Notice be also issued through e-mail. Ms. Ranu Purohit Learned Counsel appearing accepts Notice on behalf of Respondent No. 1 & 2.

Respondents may file Reply Affidavit within two weeks. Rejoinder, if any, be filed within one week, thereafter.

Let the matters be fixed on **31<sup>st</sup> March, 2021.**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Mr. Kanthi Narahari]**  
**Member (Technical)**

*Sim/Kam*